

THE HYDERABAD STATE BANK ACT, 1350 F.

(ACT NO. XIX OF 1350 F.)

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THE HYDERABAD STATE BANK ACT, 1350 F.¹

ACT No. XIX OF 1350 F.

CHAPTER I.

PRELIMINARY.

1. This Act may be called the Hyderabad State Bank Act, 1350 F, and shall come into force from the date of publication in the ²[Official Gazette]. **Short title, extent and commencement.**

2. In this Act, unless there is anything repugnant in the subject or context,- **Definitions.**

(a) “**Bank**” means the Hyderabad State Bank as constituted under this Act and includes all its branches;

³[(b) to (k) [XXX]]

1. The Hyderabad State Bank Act, 1350 F received the assent of the H.E.H the Nizam on the 14th Mehir, 1350 F. The said Act in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Telangana Adaptation of Laws (No.2) Order, 2016, issued in G.O.Ms.No.46, Law (F) Department, dated 01.06.2016.

2. Substituted for the word “Jarida” by the A.P Adaptation Order, 1957.

3. Clauses (b) to (k) of section 2 were omitted by Central Act 79 of 1956.

CHAPTER II.

ESTABLISHMENT AND CONSTITUTION OF THE HYDERABAD STATE BANK.

Establishment of
the Bank.

3. (1) *The Hyderabad State Bank shall be established.
⁴[XXX]

(2) The Bank shall be a body corporate having a common seal and it shall have the power to institute and defend suits and other legal proceedings and to discharge all such duties as may be necessary for its purposes.

⁵[4 to 28 [XXX]]

⁶[Schedules I and II [XXX]]

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* Since changed as the State Bank of Hyderabad by 79 of 1956 and presently known as State Bank of India.

4. The words "for the purposes of this Act and for carrying on business in accordance with the provisions of this Act" were omitted by Central Act 79 of 1956.

5. Sections 4 to 28 were omitted by Central Act 79 of 1956.

6. Schedules I and II were omitted by Central Act 79 of 1956.